

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH - COURT NO. 01

**Excise Appeal No. 87520 of 2016**

(Arising out of Order-in-Original No. Belapur/Bel-III/R-I/06/ADC/SM/2012-13 dated 31.08.2012 passed by Additional Commissioner Central Excise, Belapur.)

**M/s. Polymer Additives,**

C/o. Shri R. Jagannathan, Flat No. 2, Plot No. 134,  
Sector-21, Nerul (East), Navi Mumbai-400 706.

*VERSUS*

**.....Appellant**

**Commissioner of Central Excise,  
Belapur**

CGO Complex, CBD Belapur,  
Navi Mumbai – 400 614.

**.....Respondent**

**Appearance:**

None for the Appellant

Shri C.S. Vinod, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)**

**HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/85529/2025**

Date of Hearing : 04.04.2025

Date of Decision : 04.04.2025

***per : S.K. MOHANTY***

When the matter was called for hearing today, the Ld. Consultant for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L170320SV401344 dated 17.03.2020. Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)  
Member (Judicial)**

**(M.M. Parthiban)  
Member (Technical)**

SM